

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTICE

No.HC/VIII/151/195-270/2005/AC Dated Guwahati, the 26th April,2019

Pursuant to the notice No.GMC&H/01/2016/Pt-1/17 dated 01.03.2019 issued by the Principal-cum-Chief Superintendent i/c, Gauhati Medical College & Hospital, Guwahati, all the Officers and staff of the Principal seat of the Gauhati High Court are hereby directed to submit the claims for ex-post facto referral of the medical treatment to the Accounts section immediately after completion of the treatment in order to enable this Registry to transmit the same to the concerned authority within 45 days from the date of completion of the treatment positively as per Rule no.4(h) and 6 (c) of the Assam Medical Attendance Rules, 2008.

By Order,

Sd/- Robin Phukan

REGISTRAR GENERAL

Memo No.HC.VIII-151/2005/195-270/AC Dated Guwahati, the 26th April,2019
Copy for information and necessary action to:-

1. The Registrar (Vigilance/Admn/Judl/Estt), Gauhati High Court, Guwahati.
2. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
3. The Joint Registrar, (_____), Gauhati High Court, Guwahati.
4. The Deputy Registrar, _____, Gauhati High Court, Guwahati
5. The Assistant Registrar (_____),Gauhati High Court, Guwahati/The Assistant Registrar (Establishment) Gauhati High Court, Guwahati, *She is requested to circulate this Order amongst the Stenographers/* The Assistant Registrar (Admin.), Gauhati High Court, Guwahati. *He is requested to circulate this Order amongst the Court Masters.*
6. The Assistant Registrar, _____, Gauhati High Court, Guwahati.
7. The Special Officer, Translation Wing, Gauhati High Court, Guwahati.
8. The Librarian-cum-Research Officer, Gauhati High Court, Guwahati.
9. The Secretary to HCJ, Gauhati High Court, Guwahati.
10. The System Analyst, Gauhati High Court, Guwahati with a request to upload this order in the High Court website.
11. The Finance & Accounts Officer, Gauhati High Court, Guwahati-1.

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12. The Administrative Officer (Judicial), _____, Gauhati High Court, Guwahati.
13. The Court Officer No. 1 / 2, Gauhati High Court, Guwahati.
14. The Cashier, Gauhati High Court, Guwahati.
15. The CA to the Registrar General / Registrar (Vigilance/Admn/Judl), Gauhati High Court, Guwahati.
16. The Caretaker, Judges Guest House, Gauhati High Court, Guwahati.
17. The Order File.


REGISTRAR GENERAL



GOVERNMENT OF ASSAM
OFFICE OF THE PRINCIPAL-CUM-CHIEF SUPERINTENDENT;
GAUHATI MEDICAL COLLEGE & HOSPITAL;
GUWAHATI - 781032.

NOTICE

01/03/2019

It is the observation of the undersigned that the provisions of the medical attendance rules 2008 (amended upto 11/11/2013) have been overlooked in allowing post facto referrals to large number of patients. There are no provisions of giving post facto referral to patients beyond 45 days of the treatment. In this matter the rule 4(h) and 6(c) of the Assam Medical Attendance rules 2008 may be pursued which clearly states that. I request the members to be more vigilant in giving post facto referrals to patients as per the provisions of the act.

Sdf

Prof. (Dr.) R.K.Talukdar
Principal cum Chief Superintendent i/c,
Gauhati Medical College & Hospital,
Guwahati-32.

Memo. No.GMC&H-01/2016-Pt-F/17

Dated: Guwahati the 1st March,2019

Copy to:

1. The Director of Health Services, Hengrabari, Guwahati - 36 for information.
2. The Superintendent -cum- Member Secretary, Referral Board, Gauhati Medical College Hospital, Guwahati for information and necessary action.
3. The Prof. & Head of the Deptt. -cum- Member, Referral Board.....
GMC & H, Guwahati for information and necessary action.
4. Relevant file, for record.

K. Talukdar

Principal cum Chief Superintendent i/c,
Gauhati Medical College & Hospital,
Guwahati-32.